

NOTIFICATION No. 204 / 2014

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The Government in G.O.(Ms.)No.731, Home (Courts.II) Department, dated 03.10.2012 have issued orders sanctioning the constitution of one Special Court for trial of cases under Prevention of Corruption Act at Tirunelveli in Tirunelveli District and in G.O.(Ms)No.1060, Home(Courts.II) Department, dated 02.12.2013 have issued orders for revalidation of the orders issued in the aforesaid G.O.

Thiru.S.Chellapandian, Judicial Officer / Chairman, Taxation Appeals Tribunal, Corporation of Tirunelveli, Tirunelveli is transferred and posted as Special Judge, Special Court for trial of cases under Prevention of Corruption Act, Tirunelveli in the said newly sanctioned Court.

II

Thiru.R.Rajkumar, Sub Judge, Pudukkottai is transferred and posted as Special Judge No.II (LAOP), Jayamkondam vice Thiru.Pa.U.Chemmal transferred.

Thiru.Pa.U.Chemmal, Special Judge No.II(LAOP), Jayamkondam is transferred and posted as Special Judge No.I(LAOP), Jayamkondam in the existing vacancy.

HIGH COURT, MADRAS.
DATED : 18.12.2014.

Sd/ P.KALAIYARASAN,
REGISTRAR GENERAL

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Senior Civil Judges – Transfer and Postings
Notification issued - Joining instructions issued.

Ref: High Court's Notification No. 204 / 2014, dated : 18.12.2014.

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Thiru S.Chellapandian, Judicial Officer/Chairman, Taxation Appeals Tribunal, Corporation of Tirunelveli, Tirunelveli, who has been transferred and posted as Special Judge, Special Court for trial of cases under Prevention of Corruption Act, Tirunelveli in Tirunelveli District in the newly sanctioned Court in the High Court's Notification cited above is required to hand over charge of his post to the Commissioner, Corporation of Tirunelveli, Tirunelveli, on 22.12.2014 F.N., and assume charge of the post of Special Judge, Special Court for trial of cases under Prevention of Corruption Act, Tirunelveli on 22.12.2014 F.N., without fail.

As the inauguration of the said newly sanctioned Court is to be held on 22.12.2014 at 10.00 a.m., (Monday), Thiru S.Chellapandian is required to report to the Principal District Judge, Tirunelveli, on 21.12.2014 A.N. without fail, in connection with inauguration of the said newly sanctioned Court.

II

Thiru R.Rajkumar, Sub Judge, Pudukkottai, who has been transferred and posted as Special Judge No.II (LAOP), Jayamkondam in the High Court's Notification cited above, is required to hand over charge of his post to the Chief Judicial Magistrate, Pudukkottai, immediately and take charge of the post of Special Judge No.II (LAOP), Jayamkondam, from Thiru Pa.U.Chemmal, Special Judge No.II (LAOP), Jayamkondam, immediately, without availing full joining time.

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On relief from the post of Special Judge No.II (LAOP), Jayamkondam, Thiru Pa.U.Chemmal is required to take charge of the post of Special Judge No.I (LAOP), Jayamkondam, immediately, on the same day.

The Chief Judicial Magistrate, Pudukkottai is required to hold full additional charge of post of Sub Judge, Pudukkottai, until further orders.

**HIGH COURT, MADRAS.
DATED : 18.12.2014.**

**Sd/ P.KALAIYARASAN,
REGISTRAR GENERAL**